

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 381 of 2013 (SZ) (THC)  
(W.P (C) No. 17840 of 2012, High Court of Kerala, Ernakulam)**

Applicant(s)  
Abdul Rahiman, Chelakulam, Vs.  
Vengola-683554 and another

Respondent(s)  
M/s. Kitex Garments Limited  
Kizhakkambalam, Aluva  
and 7 others.

Legal Practitioners for Applicant(s)  
M/s. R.Sreerangan,  
M. Balakrishnan and  
G. Sankar

Legal practitioners for respondent(s)  
Shri. Babu Joseph Kuruvathuzha  
for R-1  
Shri. Thomas Geeverghese for R-2  
Mrs. Rema Smrithi for R-3 and R-8  
Smt. Suvitha A.S., for R-4 to R-7

Note of the Registry	Orders of the Tribunal
Order No. 6	<p>Date: 10<sup>th</sup> August, 2017</p> <p>The application is omitted to be listed today and it is taken up as it was an accidental omission committed by the Registry.</p> <p>The application is for final arguments.</p> <p>Learned counsel appearing for the applicant and the respondents are present.</p> <p>As the Expert Member is not available, the final orders cannot be passed.</p> <p>List the matter for final arguments on 11.09.2017.</p> <p>It is made clear that if the Expert Member is available, the matter will not be adjourned.</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p>